

CENTRAL ADMINISTRATIVE TRIBUNAL,
Mumbai Bench at Nagpur

RA No.2012/2001 in
OA No.18/2000

Nagpur, this the 28th day of February, 2002

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Sri Munna s/o Late Vijaykumar Shaniware .. Applicants

-Versus-

Union of India

-Respondent

O R D E R (BY CIRCULATION)

The present R.A. is filed, seeking review of my order dated 27.09.2001 passed in OA No.18/2000. I have perused the order dated 27.09.2001. I do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)
Member(J)

/Rao/

28.2.2002.
order/Judgement despatched
to Applicant/Respondent(s)
on 23.4.2002.

*RR
29/4/02*